NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, COURT-II

14. IA 1665/2020 IN C.P.(IB)-4258(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2021

NAME OF THE PARTIES: - IA 1665/2020 Suman

Construction (Chembur) and Anr

IN THE MATTER OF Reserve Bank of India

V/s

Dewan Housing Finance Corporation Limited

Section 227(2) 239 In Insolvency and Bankruptcy Code, 2016 ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsels for the respective parties appeared. In the light of the Order passed / Directions issued in IA-359/2021 to the Administrator / CoC to consider as per its norms and Company Rules for releasing the surplus securities those are retained by the Respondents DHFL against the outstanding dues of Loan availed by the Applicant.

Accordingly, the Administrator and CoC are directed to consider and settle the issue (which is identical in IA-359/2021) within four weeks from the date of receipt of the copy of this Order. With the above direction, **IA 1665 of 2020** is **partly allowed** and **disposed of.**

Sd/- Sd/-

RAVIKUMAR DURAISAMY Member (Technical) H.P. CHATURVEDI Member (Judicial)

Dated this the 7^{th} day of June 2021 $\,$ Aah